IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

CP 14/98 in DA 1366/97

DATE OF ORDER : 9-2-98.

Between :-

N.Raveendra

Petitioner/Applicant

And

- Sri Y.Sivasankar Reddy, Telecom District Manager, Cuddapah.
- Sri S.Subbarayudu,
 Officer-in-Charge,
 Telecom Centre, Kodur.

(R1 is not necessary party to this petition)

Respondents/Respondents 2 & 3

Counsel for the Applicant : Shri V.Venketeshwar Rao

Counsel for the Respondents: Shri V. Vinod Kumar, CGSC

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)

. . . 2 .

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

Heard Sri V.Vemkateshwar Rao, counsel for the petitioner and Sri V.Vinod Kumar for the alleged contemnor.

- It is explained by Sri V.Vinod Kumar that the applicant that was dis-engaged through an error and oversight, and action has since been taken to re-engage him. An undertaking was also given by the standing counsel, on instructions, that for the period applicant the was erroneously dis-engaged by oversight, the respondents are by going to compensate him/payment of minimum daily wages.
- 3. This explanation, and the proposed action, are considered to be satisfactory and acceptable by the counsel for the applicant.

The CP is closed. No costs.

(B.S. JAI PARAMESHUAR)

Member (3)

(H.RAJENDR'A-FRASAD)
Member (A)

Dated:9th February, 1998.
Dictated in Open Court.

avl/

mon